

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI**  
**Company Appeal (AT) (Insolvency) No. 1507 of 2019**

**In the matter of:**

**Anand Murti**

**....Appellant**

**Vs.**

**Soni Infratech Pvt. Ltd. & Anr.**

**....Respondents**

**Present:**

**Appellant: Mr. Mani Bhushan Sinha and Mr. Ashvtosh Kumar Bishnoi, Advocates**

**Respondents: Mr. Sumit K. Batra, Mr. Kunal Yograj and Mr. P. K. Sachdeva, Advocates for Applicant.**

**Mr. Manish Khurana, Advocate**

**Mr. Saurabh Yadav and Ms. Gunmaya Mann, Advocates for R-2.**

**Mr. Ritesh Agrawal, Mr. Teejas Bhatia, Mr. Aishwarya, Advocates for Home Buyers.**

**Mr. Rishi Sood, Mr. Arpita, Advocates.**

**Mr. Sunil Kumar Advocate.**

**ORDER**

**31.01.2020:** Learned counsel for the Appellant submits that he will be filing proposed settlement terms/ plan disclosing all material particulars with regard to completion of the project, sources from which the Appellant will be arranging funds for completion of the project and the time frame within which the possession can be given to the allottees.

Copy of the proposed settlement terms/ plan shall be provided in advance to the Resolution Professional. We make it clear that in the event of Appellant failing to provide settlement terms/ plan within 15 days, we may

consider withdrawing the interim directions and resume Corporate Insolvency Resolution Process.

Meanwhile, the Resolution Professional to receive all claims and file a status report indicating the total number of allottees who have filed claim, number of allottees who have defaulted, Allottees to whom the possession of the flat is to be delivered and allottees who are seeking refund.

Post the case 'for orders' on **17<sup>th</sup> February, 2020**.

**[Justice Bansi Lal Bhat]**  
**Member (Judicial)**

**[Justice Venugopal M.]**  
**Member (Judicial)**

**[V. P. Singh]**  
**Member (Technical)**

am/nn